

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF DRINKING WATER & SANITATION

LOK SABHA
UNSTARRED QUESTION NO. 3329
ANSWERED ON 12.03.2026

**DRINKING WATER AND SANITATION FACILITIES IN TRIBAL
AND BACKWARD AREAS**

3329. Shri Anup Sanjay Dhotre:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) the details of the funds allocated, released and utilised for drinking water and sanitation facilities in tribal and backward areas of the country during each of the last three years and the current year, State/UT-wise and year-wise;
- (b) whether the Government has conducted any study/field survey in the said areas to check the progress of the works and utilization of funds by the implementing agencies across the country for the said purpose and if so, the details thereof along with the steps taken to improve said facilities in such areas;
- (c) whether the cases of irregularities/diversion of funds in the utilisation of funds for the said purpose have come to the notice of the Government during the said period and if so, the details thereof, State/UT-wise; and
- (d) the remedial measures taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI
(SHRI V. SOMANNA)

(a) & (b) To enable every rural household in the country, including those in tribal and backward areas, to have assured potable water, in adequate quantity of prescribed quality on regular and long-term basis, through tap water connection, since August 2019, Government of India in partnership with states, is implementing Jal Jeevan Mission (JJM) - Har Ghar Jal.

JJM follows a universal approach for coverage of rural households. Further, while allocating the fund under JJM, 10% weightage has been assigned for rural SC/ ST population, so as to prioritize their coverage. Also, States/ UTs have been advised to prioritize the coverage of SC/ST concentrated villages. Further, 22% and 10% of annual allocation of fund under JJM is mandatorily earmarked for Development Action Plan for Scheduled Castes (DAPSC) and Development Action Plan for Scheduled Tribes (DAPST). State/ UT-wise & year-wise details of central releases and utilization under DAPSC and DAPST for the last three year and current year are at **Annexure-I**.

As reported by States, out of 215.65 lakh rural households in SC dominated habitations, as on date, more than 176.42 lakh (81.81%) households have been provided with tap water connection.

Similarly, out of 216.43 lakh rural households in ST dominated habitations, as on date, more than 162.71 lakh (75.18%) households have been provided with tap water connection.

Further, Sanitation is a State Subject. Swachh Bharat Mission (Grameen) [SBM(G)] is a Centrally Sponsored Scheme and SBM(G) Phase II is being implemented by the State/UT Governments. Funds are allocated to the State/UT in a consolidated manner at the beginning of each financial year based on the projected demands by the States/UTs in their Annual Implementation Plan (AIP) and budget available at Centre during the financial year. Out of the allocated funds, 22% is earmarked for Development Action Plan for Scheduled Castes (DAPSC) and 10% is earmarked for Development Action Plan for Scheduled Tribes (DAPST). State/UT-wise central share allocated, released and expenditure under SBM(G) during last 3 years under SBM(G) is at **Annexure-II**.

As per SBM(G) Phase-II Guidelines, States/UTs should conduct periodic evaluation studies on implementation of Phase-II of SBM(G). No assessment has been undertaken by DDWS in last 3 years for SBM(G), though periodic reviews at various levels are regularly taken by the Department to review progress of implementation and fund utilisation by States/UTs under the programme.

(c) & (d) As per the data reported by all States/ UTs, a total of 18,790 complaints have been received by States/ UTs from different sources such as media reports, suo-moto cognizance, references from public representatives, citizens, grievance portal, etc. regarding financial irregularities and poor quality of works under Jal Jeevan Mission (JJM). As reported by the States/ UTs, action has been taken against 635 Departmental Officials, 1,020 contractors, and 155 Third Party Inspection Agencies (TPIAs). The State-wise details of complaints received and action taken against officials, contractors and third-party agencies are at **Annexure-III**. The departmental officials involved in irregularities are undergoing administrative action, including suspension, departmental inquiries, issuance of charge sheets as per established procedures. In the case of contractors, actions taken include blacklisting or recommendation for blacklisting, termination of contracts, debarment, forfeiture of earnest money deposits and imposition of penalties, depending on the nature of violation. With regard to TPIAs, the concerned officials have been removed from empanelment, and in other cases, show-cause notices have been issued and recoveries initiated.

Furthermore, under JJM States/ UTs have been repeatedly advised to adopt a zero-tolerance approach toward any financial, procedural, or quality-related violations. All States/ UTs have been advised to ensure that every complaint is duly examined, field verification is carried out promptly, and all required disciplinary, contractual, and legal actions are taken without exception to uphold transparency and accountability of the mission.

In addition, the Department has undertaken several initiatives to strengthen monitoring and on-ground verification of water supply schemes, including joint inspections of schemes through State officials, Jal Adhayan Seva, and Jal Seva Aankalan, aimed at field verification and ensuring effective implementation of rural drinking water supply schemes under JJM.

Annexure referred to in Lok Sabha Unstarred Question No. 3329 answered on 12.03.2026

JJM: State/ UT-wise & year-wise details of central releases and utilization under DAPSC and DAPST for the last three year and current year

Central Fund released and reported as utilized by States (including unspent balance of previous years) under DAPSC (Amount in Rs. Crore)									
S. No.	State/ UT	2022-23		2023-24		2024-25		2025-26* (as on 10.03.2026)	
		Central Release	Central Expenditure	Central Release	Central Expenditure	Central Release	Central Expenditure	Central Release	Central Expenditure
1	A&N Islands	-	-	-	-	-	-	-	-
2	Andhra Pradesh	-	35.54	203.09	321.53	30.00	207.87	-	-
3	Arunachal Pradesh	-	0.02	-	0.01	-	-	-	-
4	Assam	350.00	0.01	394.66	739.99	156.90	161.81	-	-
5	Bihar	-	-	-	-	-	-	-	-
6	DNH & DD	-	-	-	-	-	-	-	-
7	Goa	-	5.34	0.29	0.50	0.02	0.02	-	-
8	Gujarat	522.30	490.28	418.95	483.07	-	102.71	-	-
9	Haryana	143.71	185.10	151.99	180.68	-	2.24	-	-
10	Himachal Pradesh	504.76	525.51	140.23	349.35	48.94	46.94	-	-
11	Jammu & Kashmir	265.44	115.18	287.48	370.76	69.05	182.28	-	-
12	Karnataka	750.59	527.22	1,415.91	1,403.86	145.44	353.58	-	-
13	Kerala	396.27	397.13	155.63	315.45	132.17	149.40	-	-
14	Madhya Pradesh	687.10	1,272.10	1,242.67	1,493.86	564.93	567.56	-	-
15	Maharashtra	731.82	486.49	943.28	1,311.63	198.09	269.61	-	-
16	Lakshadweep	-	-	-	-	-	-	-	-
17	Manipur	-	-	-	0.64	-	-	-	-
18	Meghalaya	-	-	6.55	6.32	4.15	4.35	-	1.73
19	Mizoram	-	-	0.06	0.06	-	-	-	-
20	Nagaland	-	-	-	-	-	-	-	-
21	Odisha	411.69	546.44	615.71	743.44	88.48	165.12	-	-
22	Puducherry	-	0.39	0.26	1.36	1.27	1.25	-	-
23	Punjab	-	121.18	53.56	44.87	21.67	28.82	-	-
24	Rajasthan	1,642.56	935.10	-	772.90	402.89	348.93	-	30.50
25	Sikkim	-	0.76	8.65	10.08	16.88	16.58	-	0.30

Central Fund released and reported as utilized by States (including unspent balance of previous years) under DAPSC (Amount in Rs. Crore)									
S. No.	State/ UT	2022-23		2023-24		2024-25		2025-26* (as on 10.03.2026)	
		Central Release	Central Expenditure	Central Release	Central Expenditure	Central Release	Central Expenditure	Central Release	Central Expenditure
26	Tamil Nadu	284.45	154.22	1,057.89	858.36	227.15	623.42	-	-
27	Tripura	-	0.95	116.78	105.37	51.25	65.49	-	-
28	Uttar Pradesh	3,170.25	3,366.09	5,000.51	5,890.50	1,781.49	1,921.15	-	-
29	West Bengal	1,080.64	974.56	1,594.56	1,724.55	853.63	1,016.43	-	-
30	Chhattisgarh	323.89	400.40	479.38	500.68	35.13	56.98	-	-
31	Jharkhand	494.74	472.51	589.27	658.94	3.19	3.00	-	0.11
32	Uttarakhand	339.78	451.68	522.63	612.08	159.95	219.97	-	-
33	Telangana	-	-	-	-	-	-	-	-
34	Ladakh	-	-	-	-	-	-	-	-
	Total	12,100.00	11,464.19	15,400.00	18,900.85	4,992.68	6,515.51	-	32.64

* No fund has been allocated to any State/ UT in 2025-26 so far

Source: JJM-IMIS

Central Fund released and reported as utilized by States (including unspent balance of previous years) under DAPST (Amount in Rs. Crore)									
S. No.	State/ UT	2022-23		2023-24		2024-25		2025-26* (as on 10.03.2026)	
		Central Release	Central Expenditure	Central Release	Central Expenditure	Central Release	Central Expenditure	Central Release	Central Expenditure
1	A&N Islands	-	-	-	-	-	-	-	-
2	Andhra Pradesh	-	18.90	47.20	54.89	24.35	22.68	-	-
3	Arunachal Pradesh	-	117.63	223.85	273.25	60.77	55.44	-	-
4	Assam	167.77	-	691.97	854.42	396.32	360.59	-	-
5	Bihar	-	-	-	-	-	-	-	-
6	DNH & DD	-	-	-	-	-	-	-	-
7	Goa	-	-	1.28	1.88	0.07	0.17	-	-
8	Gujarat	709.88	664.69	316.77	379.41	-	2.26	-	-
9	Haryana	-	0.00	-	0.00	-	-	-	-
10	Himachal Pradesh	18.46	25.65	-	36.90	-	2.94	-	-
11	Jammu & Kashmir	218.47	177.91	321.62	388.86	116.48	168.63	-	-
12	Karnataka	232.43	265.07	290.07	445.93	31.83	31.63	-	-
13	Kerala	39.94	49.17	10.97	18.48	15.06	16.13	-	-
14	Madhya Pradesh	614.66	595.12	1,100.94	1,273.68	466.60	468.37	-	-
15	Maharashtra	514.38	473.14	757.59	972.38	214.51	247.76	-	-
16	Lakshadweep	-	-	-	-	-	-	-	-
17	Manipur	-	21.50	-	2.70	-	-	-	-
18	Meghalaya	60.00	126.32	484.97	485.92	284.79	284.48	-	0.11
19	Mizoram	-	-	95.80	90.14	12.58	15.89	-	-
20	Nagaland	-	-	185.03	185.03	12.94	14.79	-	-
21	Odisha	419.79	647.67	364.29	491.02	61.22	115.11	-	-
22	Puducherry	-	-	-	0.75	-	-	-	-
23	Punjab	-	0.01	-	-	-	0.01	-	-
24	Rajasthan	948.17	668.25	53.93	501.60	175.66	302.11	-	15.53
25	Sikkim	-	-	71.10	69.70	16.92	18.54	-	-
26	Tamil Nadu	13.97	9.94	28.35	39.89	7.57	11.89	-	-
27	Tripura	-	1.94	250.09	253.82	112.55	124.67	-	-

Central Fund released and reported as utilized by States (including unspent balance of previous years) under DAPST (Amount in Rs. Crore)									
S. No.	State/ UT	2022-23		2023-24		2024-25		2025-26* (as on 10.03.2026)	
		Central Release	Central Expenditure	Central Release	Central Expenditure	Central Release	Central Expenditure	Central Release	Central Expenditure
28	Uttar Pradesh	118.39	107.50	76.23	112.88	24.62	28.49	-	-
29	West Bengal	266.35	137.10	182.18	305.89	115.96	120.80	-	-
30	Chhattisgarh	800.33	761.12	823.05	828.70	48.37	98.83	-	-
31	Jharkhand	527.90	507.41	578.16	624.82	53.80	42.04	-	4.31
32	Uttarakhand	42.38	65.60	44.55	93.28	16.42	27.50	-	-
33	Telangana	-	-	-	-	-	-	-	-
34	Ladakh	-	38.68	-	16.05	-	-	-	-
	Total	5,713.28	5,480.30	7,000.00	8,802.28	2,269.40	2,581.74	-	19.95

* No fund has been allocated to any State/ UT in 2025-26 so far

Source: JJM-IMIS

Annexure-II

Annexure referred to in Lok Sabha Unstarred Question No. 3329 answered on 12.03.2026

State/UT-wise central share allocated, released and expenditure under SBM(G) during last 3 years
under SBM(G)

FY 2022-23

In Rs Crore

Sr. No.	State/UT	Allocation Centre	Fund Sanctioned/ Release	Expenditure Centre
1	A&N Islands	1.37	0.28	1.44
2	Andhra Pradesh	676.79	147.03	274.13
3	Arunachal Pradesh	29.43	14.72	7.87
4	Assam	495.71	214.45	253.94
5	Bihar	1,544.86	711.49	639.88
6	Chhattisgarh	355.07	177.54	133.30
7	DNH & DD	1.63	0.00	0.98
8	Goa	34.38	25.19	19.01
9	Gujarat	284.68	53.63	102.14
10	Haryana	202.77	0.00	38.84
11	Himachal Pradesh	198.07	38.28	64.79
12	Jammu & Kashmir	494.20	116.79	132.33
13	Jharkhand	300.64	70.03	130.51
14	Karnataka	665.34	155.84	148.74
15	Kerala	308.04	74.00	16.11
16	Ladakh	17.30	1.28	2.12
17	Lakshadweep	7.74	1.94	0.02
18	Madhya Pradesh	411.14	184.56	320.02
19	Maharashtra	1,740.11	0.00	155.00
20	Manipur	51.45	12.86	12.02
21	Meghalaya	92.13	16.57	36.68
22	Mizoram	19.67	9.84	9.52
23	Nagaland	39.44	19.72	14.41
24	Odisha	0	0.00	255.26
25	Puducherry	37.80	0.00	12.96
26	Punjab	168.19	42.05	74.12
27	Rajasthan	624.90	288.78	290.84
28	Sikkim	23.17	5.79	4.25
29	Tamil Nadu	421.10	78.47	144.28
30	Telangana	542.94	0.00	0.00
31	Tripura	128.29	28.28	22.73
32	Uttar Pradesh	1,529.38	910.23	873.19
33	Uttarakhand	92.61	37.29	27.97
34	West Bengal	848.16	406.01	427.24
Total		12,388.50	3,842.94	4,646.64

Sr. No.	State/UT	Allocation Centre	Fund Sanctioned/ Release	Expenditure Centre
1	A&N Islands	1.00	0.75	1.00
2	Andhra Pradesh	0.00	0.00	66.83
3	Arunachal Pradesh	15.81	15.81	23.58
4	Assam	417.77	389.77	336.22
5	Bihar	700.00	700.00	739.61
6	Chhattisgarh	83.98	83.98	100.52
7	DNH & DD	0.00	0.00	7.47
8	Goa	19.61	19.61	18.58
9	Gujarat	109.61	109.61	158.58
10	Haryana	0.00	0.00	66.76
11	Himachal Pradesh	42.00	42.00	48.97
12	Jammu & Kashmir	251.00	241.33	251.36
13	Jharkhand	50.00	50.00	260.13
14	Karnataka	46.00	42.34	73.60
15	Kerala	0.00	0.00	31.43
16	Ladakh	8.00	5.75	5.52
17	Lakshadweep	1.00	0.00	0.57
18	Madhya Pradesh	113.39	113.39	175.82
19	Maharashtra	110.45	110.45	375.36
20	Manipur	5.10	0.00	1.96
21	Meghalaya	41.51	20.81	27.23
22	Mizoram	4.99	4.99	8.71
23	Nagaland	31.07	31.07	31.07
24	Odisha	47.00	46.52	189.61
25	Puducherry	0.00	0.00	2.71
26	Punjab	54.81	54.81	49.32
27	Rajasthan	70.00	69.43	132.21
28	Sikkim	8.88	6.66	8.33
29	Tamil Nadu	239.74	239.74	222.20
30	Telangana	25.00	14.18	21.31
31	Tripura	71.58	35.79	47.74
32	Uttar Pradesh	2519.62	2506.78	1970.31
33	Uttarakhand	63.75	63.75	38.18
34	West Bengal	720.00	720.00	592.88
Total		5,872.67	5,739.32	6,085.68

FY 2024-25

In Rs Crore

Sr. No.	State/UT	Allocation Centre	Fund Sanctioned/ Release	Expenditure Centre*
1	A&N Islands	6.39	1.60	0.48
2	Andhra Pradesh	270.16	75.52	146.07
3	Arunachal Pradesh	14.82	7.41	9.76
4	Assam	356.15	105.21	135.72
5	Bihar	475.73	166.51	624.42
6	Chhattisgarh	182.10	0.00	84.52
7	DNH & DD	0.71	0.00	0.74
8	Goa	14.32	9.70	14.11
9	Gujarat	200.00	151.40	187.12
10	Haryana	100.00	25.11	23.42
11	Himachal Pradesh	44.17	28.65	53.92
12	Jammu & Kashmir	245.00	185.00	188.44
13	Jharkhand	107.85	0.00	36.00
14	Karnataka	200.00	95.27	95.27
15	Kerala	50.00	11.67	38.14
16	Ladakh	10.20	2.55	1.66
17	Lakshadweep	2.70	0.00	0.23
18	Madhya Pradesh	242.10	121.05	144.62
19	Maharashtra	463.26	189.14	197.53
20	Manipur	2.00	0.00	11.63
21	Meghalaya	107.64	0.00	13.26
22	Mizoram	17.68	8.83	9.92
23	Nagaland	27.59	20.69	21.37
24	Odisha	200.00	111.26	111.26
25	Puducherry	5.00	0.00	0.15
26	Punjab	92.48	41.30	70.76
27	Rajasthan	230.00	98.18	101.89
28	Sikkim	14.79	7.61	7.18
29	Tamil Nadu	300.00	99.56	195.05
30	Telangana	164.07	9.56	12.80
31	Tripura	75.22	21.78	38.65
32	Uttar Pradesh	1,309.40	785.64	1,648.79
33	Uttarakhand	48.68	8.89	44.09
34	West Bengal	475.51	150.47	505.50
Total		6,055.72	2,539.56	4,774.47

*As per data reported on PFMS, final figures may change after submission of UC & ASA

Annexure-III

Annexure referred to in Lok Sabha Unstarred Question No. 3329 answered on 12.03.2026

Details of complaints received and action taken against officials, contractors and third-party agencies as on 03.03.2026

S.no.	State/ UT	Total no. of complaints	No. of Dept. officials against whom action taken	No. of contractors against whom action has been taken	No. of TPIA against whom action has been taken
1	A & N Islands	0	0	0	0
2	Andhra Pradesh	0	0	0	0
3	Arunachal Pradesh	0	0	0	0
4	Assam	1226	17	3	3
5	Bihar	0	0	0	0
6	Chhattisgarh	329	2	11	1
7	DD&DNH	0	0	0	0
8	Goa	0	0	0	0
9	Gujarat	1	12	112	0
10	Haryana	4	0	0	0
11	Himachal Pradesh	3	0	0	0
12	Jammu & Kashmir	24	0	0	0
13	Jharkhand	152	24	4	3
14	Karnataka	169	7	99	1
15	Kerala	25	1	1	0
16	Ladakh	1	1	0	0
17	Lakshadweep	0	0	0	0
18	Madhya Pradesh	37	151	9	0
19	Maharashtra	154	1	5	0
20	Manipur	19	4	39	0
21	Meghalaya	8	3	0	0
22	Mizoram	1	0	0	0
23	Nagaland	14	6	0	0
24	Odisha	4	0	1	0
25	Puducherry	0	0	0	0
26	Punjab	6	0	0	0
27	Rajasthan	176	170	53	2
28	Sikkim	0	0	0	0
29	Tamil Nadu	45	5	2	0
30	Telangana	0	0	0	0
31	Tripura	1	0	388	0
32	Uttar Pradesh	16178	196	120	145
33	Uttarakhand	40	35	0	0
34	West Bengal	173	0	173	0
	Total	18,790	635	1,020	155